

MINUTES OF THE MEETING No. 2/13 dated 11.4.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Nand Lal, DIPP
2. Shri S.K. Aggarwal, DC(MSME)
3. Shri P.P. Srivastava, Deptt. of C&PC(Chem.Div)
4. Shri D.S. Bisht, Spices Board
5. Shri Praveen Sharma, Dy.DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.1/13 for confirmation and confirmed and adopted the same without any change.

Case No M-5 NC No.2/13 Dated 11.4.2012	M/ s Eagle Press (P) Ltd, Chennai F.No.01/83/162/795/AM12/DES-IV
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The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to DIPP. Comments awaited. Accordingly the case may be re-listed on 9.5.2012.

Case No M-6 NC No.2/13	M/ s Himadri Chemicals (P) Ltd, Kolkata F.No.01/85/50/233/AM09/DES-IV
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Dated 11.4.2012	RLA F.No.02/24/40/241/AM09 Lic.No.0210121787 dated 2.1.2009
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The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the DC(MSME). U.O issued on 9.4.2012. Accordingly the case may be re-listed on 9.5.2012.

Case No M-7 NC No.2/13 Dated 11.4.2012	M/ s Shalimar Paints Ltd, Mumbai F.No.01/85/50/1069/AM08/DES-IV RLA F.No.03/95/40/1181/AM07 Lic.No.0310440975 dated 27.8.2007
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The Committee considered the case as per agenda. The Committee noted that the information received from the firm was vague and hence TA, DIPP has written to firm again on 23.2.2012 for complete information. Accordingly the case may be re-listed on 9.5.2012.

Case No M-8 NC No.2/13 Dated 11.4.2012	M/ s Aero Exports, N. Delhi F.No.01/87/50/209/AM07/DES-VI/DES-IV(Pt.) Lic.No.0510183094 dated 22.5.2006
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The Committee considered the case as per agenda and in view of the re-examination on basis of documents submitted by the firm and written recommendation of Technical Authority, DIPP, taking cue from SION A-1554 vide their U.O.No.Nil dated 11.04.2012, Committee decided to approve ad-hoc norms as under. This decision of Committee will supersede earlier decision of

Export Item and Quantity: **As per application**

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Import Item

S.No.	Description of Item	Quantity
1.	Printing Paper of relevant GSM and Quality	1.02 Kg/Kg content in export
2.	Paper Board of relevant GSM and Quality	1.02 Kg/Kg content in export

Only for regularization purpose. As the license has already expired, no further import and export will be allowed under this license

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 2/83-ALC1/2012 MEETING DATE : 11.04.2012

1	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 9.5.2012.			

2	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 9.5.2012.			

3	Case No.:4/42/83-ALC1/2011	Party Name:VISHNU CHEMICALS LTD.,	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00736/AM12/	RLA File :26/24/040/00002/AM10/	Lic.No/Date:2610008196 08.07.2009	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.3.2012. Accordingly the case may be re-listed on 9.5.2012.			

4	Case No.:33/27/83-ALC1/2010	Party Name:JUPITER LEYS PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00476/AM11/	RLA File :10/24/040/00054/AM11/	Lic.No/Date:1010040353 30.09.2010	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 9.5.2012.			

5	Case No.:31/46/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00876/AM11/	RLA File :03/95/040/00639/AM11/	Lic.No/Date:0310603716 30.11.2010	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 5.5.2011 and 24.11.2011 issued by Deptt. of C&PC(PC.Div.). Reminder dated 29.2.2012 issued by this office. Accordingly the case may be re-listed on 9.5.2012.			

6	Case No.:36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 9.5.2012.			

7	Case No.:39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 9.5.2012.			

	Case No.:3/48/83-ALC1/2010	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case deferred
	HQ File :01/83/050/00928/AM11/	RLA File :10/24/040/00114/AM11/	Lic.No/Date:1010041801 18.02.2011	Defer Date:
	Decision : The Committee considered the case as per agenda. The written recommendations provided by Spices Board vide			

8	(1) Letter No.MKT/FNM/07/11-12/6643 dt. 28.10.2011 and (2) MKT/FNM/07/11-12/6640 dated 28.10.2011 were considered by the Committee and noted that in the letter (1) above the date of B/E number is shown as 18.3.2011, whereas in the SAR enclosed therewith, the date of B/E is shown as 19.3.2011. Also, in the letter (2) above, the quantity of import is shown as 59.85 MT whereas in the SAR, it is shown as 20 MT and B/E and date is shown as 3355031 and date is shown as 29.04.2011. Hence, the Committee decided to seek clarification from Spices Board on the above discrepancies. A letter to go to Spices Board for clarification. Accordingly the case may be re-listed on 9.5.2012.
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9	Case No.:1/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00951/AM11/	RLA File :10/24/040/00121/AM11/	Lic.No/Date:1010041941 28.02.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 9.5.2012.			

10	Case No.:3/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00953/AM11/	RLA File :10/24/040/00123/AM11/	Lic.No/Date:1010041943 28.02.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 9.5.2012.			

11	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 9.5.2012.			

12	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 9.5.2012.			

13	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 9.5.2012.			

14	Case No.:31/50/83-ALC1/2010		Party Name:SYNTHITE INDUSTRIES LIMITED		Meet No/Date:2/83-ALC1/2012 11.04.2012		Status:Case Approved	
	HQ File :01/83/050/00981/AM11/		RLA File :10/24/040/00125/AM11/		Lic.No/Date:1010042054 09.03.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNP/02/09-10/11423 dt. 27.3.2012, the Committee decided to approve the case at 12.31% yield as under:-							
	Item of Export		Qty		Item of Import		Qty	
	Oleoresin Black Pepper		15.75 MT		Light Black Pepper (Light Berries)		127.96 MT	
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.								

15	Case No.: 32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status: Case Deferred
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 9.5.2012.			

16	Case No.: 29/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status: Case Deferred
	HQ File :01/83/050/00359/AM12/	RLA File :17/24/040/00022/AM11/	Lic.No/Date:1710004115 31.05.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.4.2012. Accordingly the case may be re-listed on 9.5.2012.			

17	Case No.: 6/34/83-ALC1/2011	Party Name:HP INTERNATIONAL	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status: Case Deferred
	HQ File :01/83/050/00573/AM12/	RLA File :03/94/040/00128/AM12/	Lic.No/Date:0310640762 06.07.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 30.1.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 9.5.2012.			

18	Case No.: 3/34/83-ALC1/2011	Party Name:BANKIM PLAST PVT.LTD.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status: Case Deferred
	HQ File :01/83/050/00570/AM12/	RLA File :03/94/040/00365/AM12/	Lic.No/Date:0310644344 26.07.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 28.12.2011 issued by Deptt. of C&PC(PC Div.). Accordingly the case			

may be re-listed on 9.5.2012.

19

Case No.:10/34/83-ALC1/2011	Party Name:S.M. CHEMICALS	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Approved
HQ File :01/83/050/00577/AM12/	RLA File :03/95/040/00327/AM12/	Lic.No/Date:0310645319 29.07.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2010-Ch.II dated 9.4.2012 the Committee decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Diphenyl Isodecyl Phosphite	1 Kg	1. Phenol 2. Isodecyl Alcohol 3. Yellow Phosphorus	0.557 Kg 0.419 Kg 0.087 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

20	Case No.:10/30/83-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00536/AM12/	RLA File :03/94/040/00400/AM12/	Lic.No/Date:0310645888 03.08.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 2.4.2012 issued by Deptt. of C&PC(PC Div.). Accordingly the case may be re-listed on 9.5.2012.			

21	Case No.:12/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00507/AM12/	RLA File :10/24/040/00039/AM12/	Lic.No/Date:1010044823 10.08.2011	Defer Date:09.05.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 9.5.2012.

22	Case No.:22/26/83-ALC1/2011	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00517/AM12/	RLA File :05/23/040/00184/AM12/	Lic.No/Date:0510299517 11.08.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 13.3.2012 issued by DIPP. Accordingly the case may be re-listed on 9.5.2012.			

23	Case No.:15/34/83-ALC1/2011	Party Name:HINDUSTAN PLATINUM PVT. LTD	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00582/AM12/	RLA File :03/94/040/00426/AM12/	Lic.No/Date:0310648356 12.08.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 13.4.2012 issued by DIPP. Accordingly the case may be re-listed on 9.5.2012.			

24	Case No.:12/34/83-ALC1/2011	Party Name:CLEAN COATS PVT.LTD.,	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00579/AM12/	RLA File :03/94/040/00455/AM12/	Lic.No/Date:0310649107 18.08.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(PC Div.) on 19.4.2011.. Comments awaited from TA and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.5.2012.			

Case No.:1/22/83-ALC1/2011	Party Name:HERBERT BROWN	Meet No/Date:2/83-ALC1/2012	Status:Case
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25		PHARMACEUTICAL & RESEARCH LABS	11.04.2012	Deferred
	HQ File :01/83/050/00416/AM12/	RLA File :03/94/040/00456/AM12/	Lic.No/Date:0310649392 19.08.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 11.4.2012			

26	Case No.:4/22/83-ALC1/2011	Party Name:NAWAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00419/AM12/	RLA File :03/95/040/00559/AM11/	Lic.No/Date:0310649480 19.08.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda. The Committee noted that Deptt of C&PC(Chem.Div) returned the application and consequently it was refer to Deptt of C&PC(PC Div). U.O. issued on 19.4.2012. Accordingly the case may be re-listed on 9.5.2012.			

27	Case No.:7/22/83-ALC1/2011	Party Name:SPECIALITY PACKAGING,	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00422/AM12/	RLA File :03/95/040/00312/AM12/	Lic.No/Date:0310649802 23.08.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 14.2.2012 issued by DIPP. Reminder dated 15.3.2012 issued by this office. Accordingly the case may be re-listed on 9.5.2012.			

	Case No.:1/30/83-ALC1/2011	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Approved
	HQ File :01/83/050/00527/AM12/	RLA File :03/94/040/00449/AM12/	Lic.No/Date:0310650263 25.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 9.4.2012 the Committee decided to approve the case, on repeat basis as under :-			

Export Item

S.No.	Description of Item	Quantity
1.	Multiple walled insulated Glass (23 MM thickness insulated glass consists of 6 MM toughened + 12 MM air Gap + 5 MM toughened glass)	1 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
1.	Float Glass of Relevant thickness and quality	1.08 Sq. mtr. /Sq. mtr. content in export
2.	Spacer (Relevant Quality and thickness)	Net + 2 %
3.	Connector Keys	Net to net
4.	Primary Sealant - Butyl	8 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less
5.	Dessicant Fillers – Molecular Sieves	2.86 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less
6.	Secondary Sealant – Silicon Sealant / Polyurethane / Polysulphide	95 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

29	Case No.:18/30/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00544/AM12/	RLA File :05/23/040/00203/AM12/	Lic.No/Date:0510301008 02.09.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 2.4.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 9.5.2012.			

30	Case No.:14/30/83-ALC1/2011	Party Name:WEMBLEY LABORATORIES LTD.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00540/AM12/	RLA File :05/24/040/00193/AM12/	Lic.No/Date:0510301266 05.09.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for providing the comments. U.O issued on 19.4.2012. Accordingly the case may be re-listed on 9.5.2012.			

31	Case No.:14/34/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00581/AM12/	RLA File :03/95/040/00124/AM12/	Lic.No/Date:0310652780 09.09.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div) vide their U.O.No.46011/24/2011 dated 16.2.2012 and stated that the firm has not given reply to the D/L dated 2.5.2011 followed by reminder dated 24.11.2011. Another reminder dated 30.3.2012 issued by this office. The Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 9.5.2012.			

32	Case No.:15/38/83-ALC1/2011	Party Name:EASTERN PETROLEUM PVT.LTD.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00655/AM12/	RLA File :03/94/040/00510/AM12/	Lic.No/Date:0310653314 13.09.2011	Defer Date:09.05.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 13.1.2012. Accordingly the case may be re-listed on 9.5.2012.

33	Case No.:20/30/83-ALC1/2011	Party Name:SATYAM POLY PLAST	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00546/AM12/	RLA File :13/24/040/00017/AM12/	Lic.No/Date:1310036749 14.09.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 19.4.2012. Accordingly the case may be re-listed on 9.5.2012.			

34	Case No.:16/38/83-ALC1/2011	Party Name:DAI-ICHI KARKARIA LIMITED	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00656/AM12/	RLA File :03/94/040/00434/AM12/	Lic.No/Date:0310653496 14.09.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated March, 2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 9.5.2012.			

35	Case No.:18/38/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00658/AM12/	RLA File :03/95/040/00434/AM12/	Lic.No/Date:0310653519 14.09.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.2.2012 issued by Deptt. of C&PC(Chem.Div). Reminder dated 16.3.2012 issued by this office. Accordingly the case may be re-listed on 9.5.2012.			

	Case No.:1/42/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Approved
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HQ File :01/83/050/00733/AM12/

RLA File :17/24/040/00047/AM12/

Lic.No/Date:1710004517
14.09.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. C.II-14011/0/2012-13-Ch.II dated 3.2.2012 the Committee decided to approve the case on repeat basis as under :-

Export Item	Qty.	Import Item	Qty.
Product 8602 (Polyoxyethylene Fatty Amine) (Yellow to light brown liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Coco Amine (Appearance: Flakes)	0.295 Kg 0.704 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:48/34/83-ALC1/2011

Party Name:MATANGI INDUSTRIES

Meet No/Date:2/83-ALC1/2012
11.04.2012Status:Case
Approved

HQ File :01/83/050/00615/AM12/

RLA File :08/24/040/00129/AM12/

Lic.No/Date:0810103584
15.09.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/68/2011-Ch.II dated 22.3.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Polyethylene Glycol Hydrogenated Castor Oil 40 Mole (Maganon HCO 40)	1 Kg	1. Hydrogenated Castor Oil 2. Ethylene Oxide	0.358 Kg 0.672 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

38	Case No.:8/38/83-ALC1/2011	Party Name:MEHTA PETRO REFINERIES LTD.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00648/AM12/	RLA File :03/95/040/01018/AM11/	Lic.No/Date:0310653889 15.09.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 29.2.2012 issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 11.4.2012.			

39	Case No.:39/34/83-ALC1/2011	Party Name:PROEC ENERGY LIMITED	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00606/AM12/	RLA File :05/24/040/00216/AM12/	Lic.No/Date:0510303284 21.09.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 22.3.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 9.5.2012.			

40	Case No.:50/34/83-ALC1/2011	Party Name:ARJUN CHEMICALS PVT. LTD.,	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00617/AM12/	RLA File :04/24/040/00188/AM12/	Lic.No/Date:0410128365 21.09.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 29.12.2011 issued by Deptt. of C&PC(Chem.Div). Reminder dated 16.3.2012 issued by this office. Accordingly the case may be re-listed on 9.5.2012.			

	Case No.:44/34/83-ALC1/2011	Party Name:SAINT-GOBAIN GLASS INDIA LTD	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
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41	HQ File :01/83/050/00611/AM12/	RLA File :04/24/040/00149/AM12/	Lic.No/Date:0410128517 26.09.2011	Defer Date:09.05.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 17.1.2012 issued by DIPP. Reminder dated 15.3.2012 and 23.4.2012 issued by this office within 15 days time. Accordingly the case may be re-listed on 9.5.2012.				

42	Case No.:35/38/83-ALC1/2011	Party Name:UNI KLINGER LIMITED,	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00675/AM12/	RLA File :31/83/040/00130/AM12/	Lic.No/Date:3110050633 27.09.2011	Defer Date:09.05.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 13.2.2012 issued by DIPP. Reminder dated 16.3.2012 issued by this office. Accordingly the case may be re-listed on 9.5.2012.				

43	Case No.:40/34/83-ALC1/2011	Party Name:MEGHMANI INDUSTRIES LTD,	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00607/AM12/	RLA File :08/24/040/00142/AM12/	Lic.No/Date:0810104162 29.09.2011	Defer Date:09.05.2012
Decision : The Committee considered the case as per agenda and noted that reply from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 10.4.2012 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 9.5.2012.				

44	Case No.:42/34/83-ALC1/2011	Party Name:OREN HYDROCARBONS PRIVATE LTD.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00609/AM12/	RLA File :04/24/040/00195/AM12/	Lic.No/Date:0410128755 30.09.2011	Defer Date:09.05.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 26.3.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 9.5.2012.				

45	Case No.: 54/34/83-ALC1/2011	Party Name:MALSONS POLYMERS PVT. LTD.,	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status: Case Deferred
	HQ File :01/83/050/00621/AM12/	RLA File :02/24/040/00098/AM12/	Lic.No/Date:0210167256 30.09.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 15.3.2012. Accordingly the case may be re-listed on 9.5.2012.			

46	Case No.: 45/34/83-ALC1/2011	Party Name:KUTCH CHEMICAL INDUSTRIES LTD.,	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status: Case Deferred
	HQ File :01/83/050/00612/AM12/	RLA File :34/24/040/00142/AM12/	Lic.No/Date:3410031855 11.10.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 24.2.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 9.5.2012.			

47	Case No.: 46/34/83-ALC1/2011	Party Name:MEGHMANI INDUSTRIES LTD.,	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status: Case Deferred
	HQ File :01/83/050/00613/AM12/	RLA File :08/24/040/00163/AM12/	Lic.No/Date:0810104584 12.10.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 21.2.2012 issued by Deptt. of C&PC(Chem Div.). Accordingly the case may be re-listed on 9.5.2012.			

48	Case No.: 6/38/83-ALC1/2011	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status: Case Deferred
	HQ File :01/83/050/00646/AM12/	RLA File :03/95/040/00535/AM12/	Lic.No/Date:0310659424 13.10.2011	Defer Date:09.05.2012

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 13.2.2012 issued by Deptt. of C&PC(Chem Div.). Accordingly the case may be re-listed on 9.5.2012.

Case No.: 37/30/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status: Case Approved
HQ File :01/83/050/00563/AM12/	RLA File :03/95/040/00578/AM12/	Lic.No/Date:0310660722 19.10.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/9/2011-Ch.II dated 2.4.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Iprodione 23.3% SC (Ibrodione 2F)	1 Litre	1. 3-(3,5-Dichlorophenyl) Hydantoin	0.272 Kg
		2. Morwet D-425	0.012 Kg
		3. Propylene Glycol	0.068 Kg
		4. SAG 1572	0.011 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 33/38/83-ALC1/2011	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status: Case Approved
HQ File :01/83/050/00673/AM12/	RLA File :07/24/040/00271/AM12/	Lic.No/Date:0710083473 24.10.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 9.4.2012 the Committee decided to approve the case as under :-

Export Item

S.No.	Description of Item	Quantity
1.	Printed Religious Books (The net content of import item No.(1) 1339.5 Kgs Item No.(2) 7580.43 Kgs and item No.(3) 90.25 Kgs shall account in the export item.	88680.500 Kgs

Import Item

S.No.	Description of Item	Quantity
1.	PVC Coated White & Blue Card Board (GSM 200-300)	1.05 Kg/Kg content in export
2.	PVC Coated White & Blue Card Board (GSM 200-300)	1.05 Kg/Kg content in export
3.	PVC Coated Paper (GSM 200-300)	1.05 Kg/Kg content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

Case No.: 34/38/83-ALC1/2011	Party Name:FARCOM CABLE SYSTEMS PRIVATE LIMITED,	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status: Case Approved
HQ File :01/83/050/00674/AM12/	RLA File :07/24/040/00289/AM12/	Lic.No/Date:0710083570 27.10.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC. Div) vide their U.O.No. 46011/38/2012-PC.II dated 2.4.2012 the Committee decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Filler Masterbatch containing 30+/-1%	1 Kg	1. Polypropylene Granules 2. Calcium Carbonate	0.306 Kg 0.700 Kg

Polypropylene and 70+/- 1% Calcium Carbonate)			
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RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

52	Case No.:27/38/83-ALC1/2011	Party Name:SERVO PACKAGING LTD.,	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00667/AM12/	RLA File :02/24/040/00134/AM12/	Lic.No/Date:0210168596 08.11.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 29.2.2012 issued by Deptt. of C&PC(PC Div.). Accordingly the case may be re-listed on 9.5.2012.			

53	Case No.:36/38/83-ALC1/2011	Party Name:VEENA HARISH.MRS (PROP OF A TO Z BAKERY SOLUTIONS)	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00676/AM12/	RLA File :07/24/040/00309/AM12/	Lic.No/Date:0710083813 09.11.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by DBT and as requested by them vide their U.O.No.BT/IL/05/356/2012-PID dated 2.3.2012, the firm is to be requested to furnish a copy of export order. D/L dated 30.3.2012 followed by reminder dated 23.4.2012 issued by this office. Accordingly the case may be re-listed on 9.5.2012.			

54	Case No.:29/38/83-ALC1/2011	Party Name:SUPERGRIP FRICTION PRODUCTS	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00669/AM12/	RLA File :05/24/040/00117/AM12/	Lic.No/Date:0510307612 11.11.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 10.4.2012 issued by DIPP. Accordingly the case may be re-listed on 9.5.2012.			

Case No.:11/47/83-ALC1/2011	Party Name:NEW (INDIA) IMAGING INDUSTRIES PVT. LTD.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Approved
HQ File :01/83/050/00800/AM12/	RLA File :03/95/040/00686/AM12/	Lic.No/Date:0310666721 23.11.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 9.4.2012 the Committee decided to approve the case as under :-

Export Item : As per application

Quantity: 1 Kg

Import Item for export S.No.1 and 2:

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Relevant Natural Transparent/Translucent Tracing paper-2 in Jumbo Rolls of GSM 85+/-10%	1.005 Kg/Kg content in export product

Import Item for export S.No.3:

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Relevant Natural Transparent/Translucent Tracing paper in Jumbo Rolls of GSM 65+/-10%	1.01 Kg/Kg content in export product

Import Item for export S.No.4:

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Relevant Natural Transparent/Translucent Tracing paper in Jumbo Rolls of GSM 112+/-10%	1.04 Kg/Kg content in export product

-
Import Item for export S.No.5:

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Relevant Natural Transparent/Translucent Tracing paper in Jumbo Rolls of GSM 92+/- 10%	1.04 Kg/Kg content in export product

-
Import Item for export S.No.6:

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Relevant Natural Transparent/Translucent Tracing paper in Jumbo Rolls of GSM 85+/- 10%	1.02 Kg/Kg content in export product

-
Import Item for export S.No.7:

S.No.	Item sought to be imported Duty Free	Quantity recommended
1.	Relevant Natural Transparent/Translucent Tracing paper in Jumbo Rolls of GSM 65+/- 10%	1.02 Kg/Kg content in export product

-
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

56	Case No.: 4/49/83-ALC1/2011	Party Name:POLYFILL TECHNOLOGIES PVT LTD	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status: Deffered and Re-indexed
	HQ File :01/83/050/00896/AM12/	RLA File :34/24/040/00179/AM12/	Lic.No/Date:3410032448 08.12.2011	Defer Date:11.04.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 23.3.2012. Accordingly the case may be re-listed on 9.5.2012.			

57	Case No.:23/38/83-ALC1/2011	Party Name:NEUTRON IMPEX PRIVATE LIMITED	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00663/AM12/	RLA File :03/95/040/00733/AM12/	Lic.No/Date:0310669664 09.12.2011	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated Nil issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 9.5.2012.			

58	Case No.:6/42/83-ALC1/2011	Party Name:K.V.FIRE CHEMICALS (I)PVT.LTD.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00738/AM12/	RLA File :03/94/040/00840/AM12/	Lic.No/Date:0310675502 09.01.2012	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.1.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 9.5.2012.			

59	Case No.:7/42/83-ALC1/2011	Party Name:OMTECH CHEMICAL INDUSTRIES PVT.LTD.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00739/AM12/	RLA File :03/95/040/00805/AM12/	Lic.No/Date:0310675507 09.01.2012	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda. The Committee noted that Deptt of C&PC(Chem.Div) returned the application and consequently it was referred to Deptt of C&PC(PC Div). U.O. issued on 23.4.2012. Accordingly the case may be re-listed on 9.5.2012.			

60	Case No.:11/42/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00743/AM12/	RLA File :03/95/040/00800/AM12/	Lic.No/Date:0310675787 10.01.2012	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks			

for want of information from the firm to the D/L dated 13.3.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 9.5.2012.

61	Case No.:10/42/83-ALC1/2011	Party Name:SBS ORGANICS PVT LTD.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00742/AM12/	RLA File :03/95/040/00447/AM12/	Lic.No/Date:0310675720 10.01.2012	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 26.3.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 9.5.2012.			

62	Case No.:2/46/83-ALC1/2011	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00787/AM12/	RLA File :31/83/040/00219/AM12/	Lic.No/Date:3110052689 31.01.2012	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated Nil issued by DIPP. Accordingly the case may be re-listed on 9.5.2012.			

63	Case No.:3/46/83-ALC1/2011		Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.		Meet No/Date:2/83-ALC1/2012 11.04.2012		Status:Case Approved	
	HQ File :01/83/050/00788/AM12/		RLA File :03/94/040/00950/AM12/		Lic.No/Date:0310679920 02.02.2012		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/30/2011-Ch.II dated 16.3.2012 the Committee decided to approve the case as under :-							
	Export Item		Qty.		Import Item		Qty.	
	Lubricating Oil Additive		1 Kg		1. Styrene		0.133 Kg	

	[Fatty Alcohol (C12-C18) Ester of Terpolymer in Base Oil with 20% Non Volatile Matter, Solid content 80%]	2. Maleic Anhydride	0.125 Kg
		3. Fatty Alcohol (C12-C18)	0.564 Kg
		4. Relevant Base Oil	0.200 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

64	Case No.:5/49/83-ALC1/2011	Party Name:CANBERRA CHEMICALS.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00897/AM12/	RLA File :34/24/040/00243/AM12/	Lic.No/Date:3410033128 06.02.2012	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 23.3.2012. Accordingly the case may be re-listed on 9.5.2012.			

65	Case No.:1/2/83-ALC1/2012	Party Name:THERMAX LTD.,	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00001/AM13/	RLA File :31/83/040/00245/AM12/	Lic.No/Date:3110053582 30.03.2012	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.5.2012			

66	Case No.:2/2/83-ALC1/2012	Party Name:SMI COATED PRODUCTS PVT. LTD.	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00002/AM13/	RLA File :03/95/040/01105/AM12/	Lic.No/Date:0310688844 30.03.2012	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.5.2012			

67	Case No.:3/2/83-ALC1/2012	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:2/83-ALC1/2012 11.04.2012	Status:Case Deferred
	HQ File :01/83/050/00003/AM13/	RLA File :03/95/040/01104/AM12/	Lic.No/Date:0310689274 02.04.2012	Defer Date:09.05.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 9.5.2012			

Date:24.04.2012
Place:New Delhi

G. SARAVANAN
Foreign Trade Development Officer